

ITEM NO.35

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).4539-4542/2018

(Arising out of impugned final judgment and order dated 24-11-2017 in CRLA No. 341/2013 24-11-2017 in CRLA No. 342/2013 24-11-2017 in CRLA No. 295/2013 24-11-2017 in CRLA No. 297/2013 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SIYARAM YADAV

Petitioner(s)

VERSUS

SHIV SHANKAR &amp; ANR.

Respondent(s)

(IA No. 55005/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 55006/2018 - EXEMPTION FROM FILING O.T.)

Date : 30-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. N.k. Mody, Sr. Adv.  
Mr. Prabhuddha Singh Gaur, Adv.  
Mr. Sukhamarit Singh, Adv.  
Mr. Ishita M. Puranik, Adv.  
Mr. Suresh Kumar Bhan, Adv.  
Mr. Praveen Swarup, AOR

For Respondent(s) Mr. Rauf Rahim, AOR  
Mr. Ali Asghar Rahim, Adv.  
Ms. Rubeena Rizvi, Adv.

Ms. Vanshaja Shukla, AOR  
Ms. Ankeeta Appanna, Adv.  
Ms. Madhura Chitnis, Adv.

Mr. Vineet Singh, Adv.  
Mr. Mukesh Kumar Singh, Adv.  
Mr. Nandeesh, Adv.  
For M/S. Mukesh Kumar Singh And Co., AOR

UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter circulated by Ms. Vanshaja Shukla, learned counsel for respondent No.3, these

matters stand adjourned for three weeks to enable her to file counter affidavit.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)  
COURT MASTER